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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 784-L.—14th June, 2010.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 14 of 2010

**THE WEST BENGAL COMMISSION FOR BACKWARD CLASSES
(AMENDMENT) BILL, 2010.**

A
BILL

to amend the West Bengal Commission for Backward Classes Act, 1993.

WHEREAS it is expedient to amend the West Bengal Commission for Backward Classes Act, 1993, for the purposes and in the manner hereinafter appearing;

West Ben. Act I
of 1993.

It is hereby enacted in the Sixty-first Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the West Bengal Commission for Backward Classes (Amendment) Act, 2010.

(2) It shall come into force at once.

*The West Bengal Commission for Backward Classes
(Amendment) Bill, 2010.*

(Clause 2.)

Substitution of
new section for
section 9 of West
Ben. Act I of
1993.

2. For section 9 of the West Bengal Commission for Backward Classes Act, 1993, the following section shall be substituted:—

“Functions of the Commission. 9. (1) (a) The Commission shall examine requests for inclusion of any class of citizens as a backward class in the lists and hear complaints of over-inclusion or under-inclusion of any backward class in such lists and tenders such advice to the State Government as it deems appropriate.

(b) The advice of the Commission tendered under this sub-section shall ordinarily be binding upon the State Government.

(2) The Commission shall consider any reference from the State Government regarding inclusion of any class of citizens as a backward class in the lists or deletion of any backward class therefrom.

(3) The Commission shall, on request from the State Government, examine the social and educational conditions and problems incidental thereto of any class of citizens belonging to the backward classes within the territory of West Bengal, and advise the State Government.”.

STATEMENT OF OBJECTS AND REASONS.

It has come to the notice of the State Government that even though some classes of citizens have been included in the Central list of backward classes, those classes of citizens residing within the territory of the State of West Bengal can not automatically be included in the State list of backward classes until they make request for such inclusion as per the provision of section 9 of the West Bengal Commission for Backward Classes Act, 1993 (West Ben. Act I of 1993).

2. With a view to removing such inconvenience, it has been considered necessary and expedient to make provisions in the said Act enabling the West Bengal Commission for Backward Classes to examine any reference from the Government of West Bengal regarding inclusion of any backward class of citizens in the lists or deletion of any backward class of citizens therefrom.

3. It has also been considered necessary to make provisions empowering the West Bengal Commission for Backward Classes to examine the conditions of socially and educationally backward classes and problems incidental thereto on the request of the State Government and tender advice to the Government.

4. The Bill has been framed with the above objects in view.

5. No expenditure is envisaged in giving effect to the provisions of the Bill.

KOLKATA,
The 10th June, 2010.

JOGESH CHANDRA BARMAN,
Member-in-charge.

By order of the Governor,

MITA BASU ROY,
Pr. Secy. to the Govt. of West Bengal,
Law Department.